



2026:AHC:24916

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 4422 of 2026

Ramraj Co-Operative Housing Society Ltd.

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Prabhakar Dwivedi, Vijay Kant Shukla
Counsel for Respondent(s)	: C.S.C., Sunil Kumar Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Sub Divisional Magistrate, Tehsil Mawana District Meerut to decide R.I. 1853 dated 16.01.2025 filed under Section 38(2) of U.P. Land Revenue Code, 2006 expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate, Tehsil Mawana District Meerut to decide the aforesaid application ***strictly in accordance with law most expeditiously and preferably within a period of four months*** from the date of production of certified copy before the Court below but without granting unnecessary adjournment unless there is no legal impediment.
6. It is made clear that this Court has not adjudicated the matter on merits.

(Prakash Padia,J.)

February 4, 2026

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